

tial commodities that are going up. Every day, day in and day out, the prices are going up. (Interruption).

Now, what I am saying is this. Somebody has said that you have taken away the fundamental Right to strike. I do not think Mr. Chatterjee could have told this. He knows a little more of Constitutional law. In regard to the right to strike the Supreme Court said "yes, you may have the right to demonstrate under Article 19(1) (a) and (b). But certainly you have no right to strike. There is no Fundamental Right to strike. These people, because they do not read much, are not unduly informed; they make up with flamboyancy. They have in effect to destroy their own workers. I was one of those who was against taking property rights out of the Fundamental Rights. In every civilised democratic society, there is a fundamental protection to property. Now, you have taken property out Tomorrow, if you get a Leftist Government, they will expropriate your savings, if you have got any, I may have a little more than you have; they will expropriate them. They will expropriate the pensions, they will cut down wages by wages by half because there is no protection in the Constitution for wages, for savings, for salaries about which my friends are talking so much and in the same way they must have talked about the property being taken out from the Fundamental Rights.

MR. DEPUTY-SPEAKER: You have touched on all points of all Sections.

SHRI FRANK ANTHONY: I would like to end on this note. In to-day's trade unionism, as I have already said that there is competition among trade union leaders. Competition is leading to intemperate demands. Trade unionism is not only chaotic, but it is anarchic. Here are the trade union leaders who are basically anarchists who boast of their capacity to cripple the Government. If they cripple the

Government, they will be crippling the country; and if they cripple the country, they will cripple our defence. And if they cripple our defence, they will destroy the country.

15.20 hrs.

ARREST OF MEMBERS

MR. DEPUTY-SPEAKER: I have an announcement to make, regarding the arrest of Shri A. U. Azmi.

I have to inform the House that the following wireless message dated 14 September 1981 addressed to the Speaker, Lok Sabha has been received from the Sub-Divisional Magistrate, Jaunpur, U.P. today.

"Shri A. U. Azmi, Member Parliament has been arrested on 14 September 1981 at 12.30 hours at Jaunpur under section 151 Cr. P.C. by police and sent to District Jail, Jaunpur, u/s 107/116 Cr. P.C. by Sub-Divisional Magistrate, Jaunpur, a 13.30 hours same day."

I have another announcement regarding the arrest of Shri B. D. Singh.

I have to inform the House that the following wireless message dated 14 September 1981, addressed to Speaker, Lok Sabha, has been received from the Superintendent, Central Jail, Naini, Allahabad, U.P. to-day:

"Shri B. D. Singh, M.P. arrested under section 188 I.P.C. on 14-9-1981 and confined in Central Prison, Naini."

15.22 hrs.

MOTION RE. CONTEMPT OF THE HOUSE

MR. DEPUTY-SPEAKER: As the House is aware, at about 11.40 hours to-day, a visitor calling himself Dudheshwar Roy, son of Shri Brahm Dev threw some papers from the Visi-

tors' Gallery on the floor of the House and shouted slogans. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor has made a statement and has expressed regret for his conduct.

I bring this to the notice of the House for such action as it may deem fit.

SHRI C. T. DHANDAPANI (Polachi): Some of the Members of DMK in this House have been arrested today in Madras. That has not been intimated to the House. That is a breach of privilege of this House.

MR. DEPUTY-SPEAKER: Let the present item be completed.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): I beg to move:

"That this House resolves that the person calling himself Dudheshwar Roy, son of Shri Brahm Dev who threw some papers from the Visitors' Gallery and shouted slogans at about 11.40 hours to-day and whom the watch and ward officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be let off with a stern warning."

SHRI INDRAJIT GUPTA (Basirhat): Who gave him his admit card?

MR. DEPUTY-SPEAKER: That we will see. The question is:

"That this House resolves that the person calling himself Dudheshwar Roy, son of Shri Brahm Dev who threw some papers from the Visitors' Gallery and shouted slogans at about 11.40 hours to-day and whom the watch and ward officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be let off with a stern warning."

The motion was adopted.

15.25 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF ESSENTIAL SERVICES MAINTENANCE ORDINANCE AND ESSENTIAL SERVICES MAINTENANCE BILL—Contd.

MR. DEPUTY-SPEAKER: Before I call upon another Member to speak, I would like to inform the House that I propose to call the Home Minister to reply at least at 4 p.m. Shri Somnath Chatterjee would thereafter reply to the debate on the Statutory Resolution moved by him.

The Statutory Resolution, amendments to the motion for consideration of the Bill, and the motion for consideration would thereafter be put to vote.

Now I call upon Shri Indrajit Gupta. I am informed by the Minister of Parliamentary Affairs that they had a meeting with the Opposition also. (Interruptions) Now Shri Indrajit Gupta. I will call you all. Time has been allotted to all of you. We will allow you. Only your party leader is speaking now.

SHRI INDRAJIT GUPTA: There should be some balance in time allocation. Mr. Stephen took about one hour.

MR. DEPUTY-SPEAKER: That is the time allotted to Congress (I) party. When we started, that party had 1-37 hours. Only from out of that time did he speak. He has not spoken, taking your time. (Interruption) For your party, the time is six minutes. Time is allotted to each party. That is the procedure.

SHRI INDRAJIT GUPTA (Basirhat): Sir, I do not propose to repeat what I had said at the introduction stage.